

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 827 of 2020

IN THE MATTER OF:

Ome Prakash Verma,
(Suspended Director of Neesa Leisure Ltd.) **...Appellant.**
Versus

Amit Jain,
(RP of Neesa Leisure Ltd.) & Anr. **...Respondents.**

Present:

For Appellant: Mr. Uday Bedi, Mr. Jaitegan Singh Khurana,
Advocates.

For Respondent: Mr. Sumant Batra, Mr. Shashank Agarwal,
Mr. Amit Jain (In person) Mr. Bhavesh,
Advocates for R-1.
Mr. Dinkar Singh, Advocate for R-2.

ORDER
(Virtual Mode)

26.03.2021 It is stated that the Appellant Suspended Director of Corporate Debtor has challenged claim filed by Respondent No. 2 with RP quo the debt of United Bank of India objecting to the Admission of that claim which request was rejected. The Appellant moved Adjudicating Authority but Adjudicating Authority did not entertain and passed the Impugned Order.

2. It is stated that another Suspended Director Mr. Sanjay Gupta similarly questioned the Admission of claim filed by ARCIL quo debt of ICICI Bank which was accepted by the IRP. And in that matter also, on rejection of request of the suspended Director, Application was filed and it was not accepted and against that also another Appeal is pending i.e. Company Appeal (AT) (Ins.) No. 154 of 2021. It is stated that such other Appeal is in another court.

3. Registry to check and take directions if both the Appeals should be before one Court.

List the present Appeal on **7th May, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.